## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 67/MP/2022

Subject : Petition under Section 142 read with Section 79(1)(f) and

Section 79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1-Madhya Pradesh Power Management Company Limited for being in noncompliance of the specific and express directions/orders of this Commission dated 20.08.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions of this Commission by virtue of the said

Order.

Date of Hearing : 24.5.2022

: Shri I. S. Jha. Member Coram

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: ACME Jaipur Solar Power Private Limited (AJSPPL) Petitioner

: Madhya Pradesh Power Management Co. Ltd. (MPPMCL) and 2 Respondents

Ors.

Parties Present : Shri Shreshth Sharma, Advocate, AJSPPL

> Shri Utkarsh Singh, Advocate, AJSPPL Shri Avdesh Mandloi, Advocate, AJSPPL

## Record of Proceedings

Case was called out for virtual hearing.

- 2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking urgent direction(s) and action against the Respondent No.1, MPPMCL for non-compliance of the specific and express directions/order of the Commissions dated 20.8.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003 and seeking issuance of directions against the Respondent No.1 to comply with unequivocal directions of the Commission issued by virtue of the said order. Learned counsel further referred to the Petition and the events which transpired after the filing of the Petition and made a brief submission in the matter. Learned counsel sought liberty to file an additional affidavit to bring on record the events which took place after the filing of the present Petition.
- 3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
  - (a) Admit. Issue notice to the Respondents;
  - The Petitioner to file additional affidavit within a week; (b)

- The Petitioner to serve copy of the Petition including the additional affidavit on the Respondents and the Respondents to file their reply by within 13.6.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 20.6.2022; and
- Parties to comply with the above directions within the specified (d) timeline and no extension of time shall be granted.
- 4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

SD/-(T.D. Pant) Joint Chief (Law)